

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI P. MOHAN RAJ, HON'BLE MEMBER (JUDICIAL)  
SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

PETITION No./IA No.	IA(IBC)/32/KOB/2023 in IBA/11/KOB/2020
SECTION	19(2),60(5)(C) IBC
NAME OF PARTIES	P T JOY (RP) OF MIR REALTORS PVT LTD V/S ARUN KUMAR KARERAT & ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER.
RESPONDENTS ADVOCATE/ PROFESSIONAL	K S R & CO.

Office  
Notes

**Video Conference**

**15 March 2023**

## O R D E R

### IA(IBC)/32/KOB/2023 in IBA/11/KOB/2020

Learned counsel Mr.Sankar P Panicker appears on behalf of the Resolution Professional. Learned RP Mr. P.T.Joy is also present in person. Learned representing counsel Ms R Shruthi appearing on behalf of learned counsel on record for the respondents Dr. K.S.Ravichandran, submits that they are extending all required co-operation to the R.P and the required information/ documents as available with them have already been produced. In respect of certificate of balance and for loan agreements they have already approached ten banks out of which two banks have provided the required details. Respondent side is directed to expedite the matter with the remaining Banks. The concerned Banks are also directed to extend the required co-operation so that the IBC Proceedings are concluded within the specified timelines.

On getting the required information / documents the respondents shall provide those to the RP immediately. In the meantime, if the learned RP requires any further information / document based on the submissions/documents provided from the respondent's side, they may seek further clarification / information / documents from the respondents. Respondents are directed to extend full co-operation to the RP.

List the matter for reporting compliance on 23.03.2023.

**IA(IBC)/49/KOB/2023 in IBA/11/KOB/2020**

Learned counsel on record Mr. Kiran Gopi appears on behalf of the applicant and orally seeks permission to withdraw this application. Respondent/RP is represented by learned counsel Mr. Sankar P. Panicker. Learned RP Mr. P.T.Joy is also present in person. Respondent side has no objection in withdrawing of the application.

In consideration of the submissions of the learned counsel for the applicant, this IA(IBC)/49/KOB/2023 is dismissed as withdrawn.

**IA(IBC)/62/KOB/2023 in IBA/11/KOB/2020**

Learned counsel on record Mr. Kiran Gopi appears on behalf of the applicant and orally seeks permission to withdraw this application. Respondent/RP is represented by learned counsel Mr. Sankar P. Panicker. Learned RP Mr. P.T.Joy is also present in person. Respondent side has no objection in withdrawing of the application.

In consideration of the submissions of the learned counsel for the applicant, this IA(IBC)/62/KOB/2023 is dismissed as withdrawn.

**IA(IBC)/69/KOB/2023 in IBA/11/KOB/2020**

Learned counsel Mr Amir Bavani appears on behalf of the applicant. Respondent RP is represented by learned counsel Mr Sankar P Panicker. Learned RP Mr P T Joy is also present in person. This is an application filed primarily for extension of the CIRP period

which was due to expire on 23.01.2023. It is brought to notice that in another application, this Tribunal has already passed an order on 01.02.2023 extending the CIRP period up to 24.04.2023. In view of the submissions, this application has become infructuous and dismissed accordingly.

**IA(IBC)/371/KOB/2022 in IBA/11/KOB/2020**

Learned counsel Mr.Sankar .P Panicker appears on behalf of the RP. Learned RP Mr.P.T.Joy is present in person. Learned representing counsel Ms R. Shruthi appears on behalf of the learned counsel Dr. K.S.Ravi Chandran for the respondents, i.e. the suspended Board of Directors. Respondents are directed to get in touch with the Registry and ensure defect free status of the reply affidavit filed by them. Applicant side seeks time to file rejoinder. They may do so by following the rules specified under NCLT Rules, 2016 within 3 weeks of receipt of defect free reply from the applicant. List the matter on 12.04.2023.

**IA(IBC)/373/KOB/2022 in IBA/11/KOB/2020**

Learned counsel Mr.Sankar .P Panicker appears on behalf of the RP. Learned RP Mr.P.T.Joy is present in person. Learned representing counsel Ms R. Shruthi appears on behalf of the learned counsel Dr. K.S.Ravi Chandran for the respondents – suspended Board of Directors. Respondents are directed to get in touch with the Registry and ensure defect free status of the reply affidavit filed by them. Applicant side seeks time to file rejoinder. They may do so by following the rules specified under NCLT Rules, 2016 within 3 weeks of receipt of defect free reply from the applicant. List the matter on 12.04.2023.

**IA(IBC)/375/KOB/2022 in IBA/11/KOB/2020**

Learned counsel Mr.Sankar .P Panicker appears on behalf of the RP. Learned RP Mr.P.T.Joy is present in person. Learned representing counsel Ms R. Shruthi appears on behalf of the learned counsel Dr. K.S.Ravi Chandran for the respondents – suspended Board of Directors. Respondents are directed to get in touch with the

Registry and ensure defect free status in the reply affidavit filed by them. Applicant side seeks time to file rejoinder. They may do so by following the rules specified under NCLT Rules, 2016 within 3 weeks of receipt of defect free reply from the applicant. List the matter on 12.04.2023.

**IA(IBC)/377/KOB/2022 in IBA/11/KOB/2020**

Learned counsel Mr.Sankar .P Panicker appears on behalf of the RP. Learned RP Mr.P.T.Joy is present in person. Learned representing counsel Ms R. Shruthi appears on behalf of the learned counsel Dr. K.S.Ravi Chandran for the respondents – suspended Board of Directors. Respondents are directed to get in touch with the Registry and ensure defect free status of the reply affidavit filed by them. Applicant side seeks time to file rejoinder. They may do so by following the rules specified under NCLT Rules, 2016 within 3 weeks of receipt of defect free reply from the applicant. List the matter on 12.04.2023.

**Sd /-**

**Satya Ranjan Prasad  
Member (Technical)**

**Sd /-**

**P. Mohan Raj  
Member (Judicial)**